

LOK SABHA

UNSTARRED QUESTION NO. 214

TO BE ANSWERED ON 18<sup>TH</sup> JULY 2016

ALLOTMENT OF LPG AGENCIES/PETROL PUMPS

214. SHRI SIRAJUDDIN AJMAL:

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the norms/criteria laid down by the Government for allotment of LPG agencies and petrol pumps in the country;

(b) whether any kind of reservation/ quota has been prescribed in allotment of petrol pumps/gas agencies and if so, the details thereof;

(c) whether the Government provides/ proposes to provide any kind of reservation/quota for the minorities in the allotment of the petrol pumps/gas agencies in the country; and

(d) if so, the details thereof?

ANSWER

पेट्रो लयम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b) **With regard to LPG**

Unified Guidelines for selection of LPG distributorships lay down the following norms for allotment of LPG distributorship :-

- i. Be an Indian citizen and be a resident of India.
- ii. Have passed minimum Xth standard examination or equivalent from a recognised Board. The criterion of educational qualification is not applicable for applicant belonging to Freedom Fighter (FF) category.

- iii. Be not less than 21 years and not more than 60 years in age as on the date of advertisement.
- iv. There is no age restriction for applicants applying for locations reserved under FF category.
- v. Not be a family member of employee of OMC as on date of application.
- vi. Fulfil Multiple Dealership/Distributorship norms.
- vii. Not be a signatory to distributorship/dealerships agreement, terminated on account of proven cases of malpractices/adulteration.
- viii. Own a plot of land of minimum dimensions for construction of LPG godown or Own a ready LPG cylinder storage godown as on the last date for submission of application.

As per Selection guidelines, reservation for Schedule Castes/Scheduled Tribes (SC/ST) is 22.5 % and for Other Backward Classes(OBC) is 27 % in the country except, States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram.

Detailed guidelines namely “Unified Guidelines for Selection of LPG Distributorships” are available on the website <http://www.petroleum.nic.in>

**With regard to Petrol Pumps**

Norms/Criteria/Reservation Policy for allotment of Petrol Pumps (Retail Outlet) are at **Annexure.**

(c) & (d) There is no such proposal under consideration of Government.

**Norms/Criteria/Reservation Policy for Dealership Selection Guidelines**

Dealer Selection by draw of lots / bidding have been implemented for opening of new Retail Outlets in rural as well as urban areas. There is neither marks-based evaluation system nor interview process for selection. The selection is carried out by a transparent system of draw of lots/Bidding. Individuals and Non- Individuals can apply. All applicants meeting the eligibility criteria qualify for the draw/bidding. As per the eligibility criteria, an applicant has to meet the minimum requirements on availability of suitable land at the advertised location, Finance, Age and Educational Qualification. However, for Corpus fund locations, Finance is not an eligibility criterion. All categories of applicants are required to have suitable piece of land in the advertised location/area either by way of ownership / long term lease.

The detailed guidelines for selection of retail outlet dealerships which have come into effect from 21-05-2014 have provision for 22.5 percent reservation for SC/STs in allotment of retail outlet dealerships. However, distribution between Scheduled Castes (SCs) and Scheduled Tribes (STs) will vary in each State depending upon the ratio of SC/ST in the State as per latest available census data.

Adhering to the broad reservation principles under the constitutional scheme 27% reservation for OBC category has been introduced. Reservation for SC/ST is 22.5% and the remaining 50.5% is for Open category. Sub categories of reservation among the Main categories i.e. SC/ST, OBC & Open categories have been introduced to take care of reservation for Defence personnel, Para Military Personnel/Central/State Govt. and Central/State PSU employees, Physically Handicapped personnel, Outstanding Sports Persons and Freedom Fighters. Able bodied Ex servicemen are also made eligible under reservation for Defence personnel to enlarge the scope for Defence category.

Reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under :-

<b>Category</b>	<b>SC/ST</b>	<b>OBC</b>	<b>Open</b>	<b>Total</b>
<b><u>Combined Category 1 (CC1)</u></b>				
Comprising of :-				
(i) Defence Personnel &	2%	2%	4%	8%
(ii) Para Military Personnel/Central/State Govt. and Central/State PSU employees				
<b><u>Combined Category 2 (CC2)</u></b>				
Comprising of :-				
(i) Physically Handicapped Persons (PH)	1%	1%	2%	4%
(ii) Outstanding Sports Persons (OSP) &				
(iii) Freedom Fighters (FF)				
<b>SC/ST</b>	<b>19.50%</b>			<b>19.50%</b>
<b>OBC</b>		<b>24%</b>		<b>24%</b>
<b>Open</b>			<b>44.50%</b>	<b>44.50%</b>

<b>Total</b>	<b>22.50%</b>	<b>27%</b>	<b>50.50%</b>	<b>100%</b>
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Reservations in some North Eastern States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP & NG earlier: -

<b>State</b>	<b>Percentage of Regular &amp; Rural RO Dealerships to be awarded to ST category</b>	<b>Balance % to be awarded to 'Open' category</b>
<b>Arunachal Pradesh</b>	70	30
<b>Meghalaya</b>	80	20
<b>Nagaland</b>	80	20
<b>Mizoram</b>	90	10

No separate reservation for Women category has been made in the New Guidelines. However, in case of individual applicants, spouse will be made a partner up to a share of maximum 50% unless the spouse is already gainfully employed and/or do not wish to be made a partner in order not to dilute the financial and social status of women.

Draw of Lots / Bidding process:

In the Draw of Lots / Bidding process, priority will be given to applicants with regard to ownership of land as mentioned below:

Group 1: Applicants having suitable piece of land in the advertised location/area either by way of ownership / long term lease including in all reserved categories.

Group 2: Applicants having Firm offer of purchase or long term lease for a piece of suitable land including in all reserved categories.

Draw of lots / Opening of Bids will be held first amongst the eligible applicants with land falling in Group 1.

Draw of lots amongst eligible applicants of Group – 2 will be held only if there is no applicant in Group 1 or applicants in Group 1 have been disqualified or withdrawn.

The entire proceedings of the draw/bidding will be video graphed in one shot.

The result of the draw will be displayed on the notice board of the venue immediately and at Company office. It will also be hosted on the website of the Company.

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All of the above are common for allotment of Regular and Rural category of ROs. The Parameters which are different for Regular and Rural category of ROs are as under:

Parameter	Applicability	Regular RO	Rural RO
Non-Refundable Application Fee	All	Rs. 1000/- (SC/ST - Rs.500/-)	Rs. 100/- (SC/ST - Rs.50/-)
Advertised location	All	In any class of market i.e. Urban / Highway	Except on NH / SH
Non-refundable Minimum Bid Amount	A- Site RO (except SC/ST category locations under CFS)	Rs. 30.0 Lac {Initial Down Payment (IDP) - 1.5 Lacs}	Rs. 10.0 Lacs {Initial Down Payment (IDP) - 0.5 Lacs}
Non-Refundable Fixed Fee	B- Site RO	Rs. 15.0 Lacs	Rs. 5.0 Lacs
Refundable Security Deposit	All	Rs. 5.0 Lacs	0.5 Lacs
Nationality / Residency criteria	All	Should be Indian Citizen and Resident of India as per Income tax rules.	Should be Indian Citizen and Resident of India as per Income tax rules. For Rural ROs the applicant has to be residing in the district of the advertised location.

<p>Educational Qualifications</p>	<p>All</p>	<p>Minimum 10th pass (examination conducted by a Board /School) for all categories except Freedom Fighter category. Freedom fighter category will be exempted from minimum educational qualification requirement.</p>	<p>Minimum 10th pass (examination conducted by a Board /School) for all categories except Freedom Fighter category. Freedom fighter category will be exempted from minimum educational qualification requirement.</p>
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